

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI
OA 1894/97

New Delhi this the 28th day of Januray, 1998

Hon'ble Shri S.R. Adige, Vice Chairman(A)
Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Shri Attar Singh
Gitanjali Park
Sagarpur West,
New Delhi-45

..Applicant

(By Advocate Sh.N.Ranganathasamy)

VS

1. Union of India,
Through Secretary
Ministry of Finance, North Block,
New Delhi.

2. The Financial Advisor,
Defence Services,
Ministry of Defence(Finance),
South Block, New Delhi.

3. The Controller General of Defence,
Accounts, West Block,
R.K.Puram, New Delhi.

..Respondcents

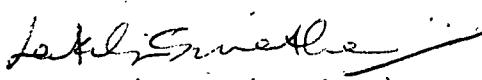
(By Advocate Shri K.R.Sachdeva)

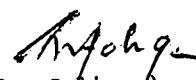
O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman(A)

Both counsel agree that this OA may be disposed of with a direction to the respondents to grant the same relief as was granted by the Tribunal judgment dated 11.4.97 in OA 757/96 (Mangat Ram V.UOI & ors).

OA stands disposed of accordingly. No costs.


(Smt. Lakshmi Swaminathan)
Member(J)


(S.R. Adige)
Vice Chairman(A)